
(2022) 02 SIK CK 0017
In the Sikkim High Court
Case No : Arbitration Petition No. 01 Of 2022

M/S Mahabir Prasad Agarwala	Vs	APPELLANT
Union Of India & Others		RESPONDENT

Date of Decision : 18-02-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 11

Citation : (2022) 02 SIK CK 0017

Hon'ble Judges : Biswanath Somadder, CJ

Bench : Single Bench

Advocate : Pritima Sunam, Pema Dechen Bhutia, Sangita Pradhan

Judgement

Biswanath Somadder, CJ

This is an application filed under section 11 of the Arbitration and Conciliation Act, 1996 (as amended, till date), praying inter alia for appointment of Arbitrator/ Arbitrators.

This application is required to be heard upon exchange of affidavits. Accordingly, let counter affidavit be filed within a period of three weeks. Reply thereto, if any, within a period of fortnight thereafter.

List this matter immediately after the expiry of the timeframe indicated hereinabove.

This Court makes it clear that no extension of time for filing of affidavits will be granted unless exceptional reasons – that too, cogent and justifiable – are put forth by the parties, which should be entirely to the satisfaction of this Court.